

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

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Regn.No. OA 694/1993

Date of decision:11.05.1993

Shri Kaushal Kumar Pandey

...Applicant

Versus

Union of India & Others

...Respondents

For the Applicant

...Shri R.V. Naik, Counsel

For the Respondents

...Shri M.L. Verma, Counsel

CORAM:

THE HON'BLE MR. JUSTICE S.K. DHAON, VICE CHAIRMAN

THE HON'BLE MR. S.R. ADIGE, ADMINISTRATIVE MEMBER

1. To be referred to the Reporters or not?

JUDGMENT (ORAL)

(of the Bench delivered by Hon'ble Mr.
Justice S.K. Dhaon, Vice-Chairman(J))

The petitioner alleges to be a Casual Artist employed with the Doordarshan. He has come to this Tribunal with the grievance that his case for regularisation has not been considered.

2. Shri M.L. Verma, Counsel has put in appearance for the respondents. He has been heard. In view of

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the order we are about to pass, we do not consider it necessary to call for the counter. Shri M.L. Verma states that the case of the petitioner should be considered in accordance with the Scheme.

3. It is noted that a comprehensive scheme has been drawn up by the Doordarshan for regularising the services of Casual Artists. The authority concerned shall consider the case of the petitioner for regularisation of service in the light of the scheme. If it comes to the conclusion that the petitioner is not entitled to be regularised for service, it shall give reasons and communicate the same to the petitioner within a period of 3 weeks from the date of the passing of the order.

4. It is urged by Shri Verma that this application is time barred. We feel that this is a case where the petitioner has a recurring cause of action because he has to be considered in the light of the scheme.

5. With these directions this application is disposed of finally but without any order as to costs.

Amfchige
(S.R. ADIGE)
MEMBER (A)
11.05.1993

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(S.K. DHAON)
VICE CHAIRMAN
11.05.1993